

(

ITEM NO.801

COURT NO.2

SECTION PIL(W)

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

I.A. Nos.... of 2016 IN
Writ Petition(s)(Civil) No(s). 261/2016

SANKALP CHARITABLE TRUST AND ANR. Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. Respondent(s)

IN THE MATTER OF:

JUHI CHECKER(MINOR)THROUGH HER FATHER AND Applicant(s)
NATURAL GUARDIAN MR. VIPIN CHECKER

(Applns. for intervention and directions)

Date : 12/05/2016 This applciation was mentioned today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Applicant(s) Mr. Rahul Gupta, Adv.
Mr. Gagan Gupta, Adv.
Mr. Shekhar Gupta, Adv.

For Petitioner(s) Mr. Amit Kumar, Adv. (NP)

For Respondent(s) Mr. R.K. Rathore, Adv.
Ms. Redkha Pandey, Adv.
Mr. R.S. Nagar, Adv.
Mr. D.S. Mehra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Taken on Board.

Signature Not Verified

Learned counsel for the applicant seeks
permission to withdraw these applications.

Digitally signed by
CHARANJEET KAUR
Date: 2016.05.13
16:25:05 IST

The applications are disposed of as withdrawn.

Reason:

[Charanjeet Kaur]
A.R.-cum-P.S.

[Chander Bala]
Court Master